

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 34
IA 468/2024 IA 1250/2024
In
C.P. (IB)/1315(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)
ORDER SHEET OF THE HEARING ON 10.04.2024

NAME OF THE PARTIES: ALCHEMIST ASSET RECONSTRUCTION
 COMPANY LTD. V/s ABHIJEET MADC
 NAGPUR ENERGY PVT.LTD

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Rahul Sardar a/w Hufeza Khokawala, Ld. Counsel for the Applicant in IA 1250/2024 present and Respondent in IA 468/2024. Mr. Manoj Mishra, Ld. Counsel for the Applicant in IA 468/2024 present. Ms. Barsha Dixit, Ld. Counsel for the Liquidator present.

IA 468/2024

Ld. Counsel for the Applicant in IA 468/2024 and the Applicant in IA 1250/2024 which is an application challenging the maintainability of IA 468/2024 informs that the sale/concession is in challenge before Hon'ble NCLAT and the matter is sub-judice. This Bench prima facie is of the view that the issues are identical in the Application as well as the Appeal. However, the Applicant in IA 468/2024 feels this issue has to be independently adjudicated by this Bench. In the interest of justice, the matter be kept pending till the order of the Hon'ble NCLAT in the appeal.

Accordingly, the matter is adjourned sine-die. The parties are directed to mention the matter as and when the order is passed by Hon'ble NCLAT.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)
/NP/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)